

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1682/2018

Dated Friday, the 21st day of December, 2018

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

&

Hon'ble Mr.P.Madhavan, Judicial Member

G.Veerasamy,
No.15/5C. Thiruvallur Cross Street,
Subramania Nagar, Perambur,
Chennai 600 011.

...Applicant

By Advocate M/s T.N.Sugesh

Vs.

1.The Union of India, rep., by
The Chief General Manager,
BSNL Chennai Telephones,
No.89, Millers Road,
Chennai 600 010.

2.The Deputy General Manager (HR/A),
BSNL-Chennai Telephones,
No.89, Millers Road,
Chennai 600 010.

3.The Assistant General Manager (RECTT-IV),
BSNL Corporate Office, New Delhi 110 001.

4.The Assistant General Manager (Estt.III),
Establishment III Section,
5th Floor, BSNL Corporate Office,
New Delhi 110 001.

5.The Assistant General Manager (Estt II),
BSNL-Chennai Telephones,
No.89, Millers Road, Chennai 600 010.

...Respondents

By Advocate Mr.M.T.Aruman

(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records relating to the Impugned order of the 5th respondent herein in No ART/184-3/JE-50%/2016-18/47 dated 10.10.2018 and quash the same and direct the respondents to permit the applicant to undergo further training for the said promotion post of Technical Telecom Assistant (now redesignated as Junior Engineer) and pass such further or other orders as this Hon'ble Tribunal may be pleased to deem fit and proper in the circumstances of the case and thus render justice."

2. It is submitted that the applicant appeared for LICE for the post of Junior Engineer under the category of persons who were granted one time relaxation of qualification and emerged successful as evidenced from Annexure A-8 communication dated 05.10.2018. However, by a subsequent Annexure A-9 communication dated 10.10.2018 the applicant had been held ineligible without assigning any reasons whatsoever. Accordingly, the applicant would be satisfied if he is permitted to make a representation to the competent authority and such representation is directed to be considered in accordance with law within a time limit to be set by the Tribunal. It is also submitted that the selected candidates would be subjected to a training and the applicant wished to be satisfied about his ineligibility before the commencement of the training. Accordingly the matter is urgent, it is pleaded.

3. Mr.M.T.Aruman takes notice on behalf of the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the applicants claim, the applicant is permitted to submit a representation to the competent authority within a period of one week from today. On receipt of such representation, the competent authority shall pass a reasoned and speaking order within a period of three weeks thereafter.

5. OA is disposed of accordingly.

(P.MADHAVAN)
MEMBER(J)

(R.RAMANUJAM)
MEMBER (A)

21.12.2018

M.T.